

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-28/2003(Pt.)/2841/A

From :- Smti Pronita Morang,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Sanjay Hazarika,
District and Sessions Judge,
South Salmara Mankachar.

Dated Guwahati the ^{red} 23 April, 2025.

Sub: **Restricted holiday.**

Ref:- Your letter No. DJ.SSM-I.3/Esstt/2021-2025/819/E dated 09.04.2025.

Sir,

With reference to the above, I am directed to inform you that your prayer for **restricted holiday on 19.04.2025, along with station leave permission, with the official vehicle, at own cost, from the evening of 11.04.2025 till the morning of 22.04.2025**, has been granted. The Chief Judicial Magistrate-cum-Civil Judge (Sr. Div), South Salmara, Mankachar, and in her absence, Addl. CJM, South Salmara, and in his absence, SDJM(M), Hatsingimari, South Salmara-Mankachar, and in his absence, Civil Judge (Jr. Div)-cum-JMFC, Hatsingimari, South Salmara-Mankachar will remain in charge of your Court and Office during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No..HC.VII-28/2003(Pt.)/2842/A, dated , 23-04-2025

Copy to :

✓ 1. The Project Manager, Gauhati High Court.

@
23.04.25

JT. REGISTRAR (VIGILANCE)

Pranita